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## Annexure-4

Name of the Corporate Debtor: Nipman Fastener Industries Private Limited.; Date of Commencement of Liquidation: 08-01-2026; List of stakeholders Version 1 as on : 09.03.2026

## List of operational creditors (Employees)

S.No.	Name of Creditor	Date of Claim received		Details of Claims Admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of Claim under Verification	Remarks, if any	
		Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC						
1	Subhash Chand	19-02-2026	11,64,196	-	Salary, Guatuity of Employee	No	No	0.00%	NIL	N/A	-	11,64,196	No Claim Form and Supporting Documents Submitted	
2	Sunil Dutt	19-02-2026	10,71,161	6,06,877	Salary, Guatuity of Employee	No	No	0.03%	NIL	N/A	4,64,284	-	Please refer to the Note provided below	
3	Rakesh Dogra	19-02-2026	13,42,333	3,14,792	Salary, Guatuity of Employee	No	No	0.02%	NIL	N/A	10,27,541	-	Please refer to the Note provided below	
4	Amit Shrivasta	19-02-2026	8,79,912	8,79,912	Salary, Guatuity of Employee	No	No	0.05%	NIL	N/A	-	-	Please refer to the Note provided below	
5	Harendra Singh Tyagi	02-02-2026	11,32,325	5,15,457	Salary, Guatuity of Employee	No	No	0.03%	NIL	N/A	6,16,868	-	Please refer to the Note provided below	
6	Adithiya S Kumar	19-02-2026	6,30,386	4,96,332	Salary, Guatuity of Employee	No	No	0.03%	NIL	N/A	1,34,054	-	Please refer to the Note provided below	
7	Birendra Kumar	19-02-2026	5,27,540	2,44,420	Salary, Guatuity of Employee	No	No	0.01%	NIL	N/A	2,83,120	-	Please refer to the Note provided below	
	<b>TOTAL</b>		<b>67,47,853</b>	<b>30,57,790</b>								<b>25,25,867</b>	<b>11,64,196</b>	

**Note :**

- 1 List of creditors is subject to revision/further verification on subsequent receipt of further information/ details/records
- 2 Based on the limited information received by the Liquidator in the handover process from the erstwhile Resolution Professional and the information/ supporting documents submitted by the claimants along with their claims, the Liquidator
- 3 In view of the advance intimation given to all the Employees in October 2022, and giving due consideration to the general employment rule of providing one month notice period to the workmen and employees, provision for payment of one
- 4 Accordingly, the Claims submitted by the Employees for the period uptill November 2022 are considered and admitted based on the supporting documents submitted along with the claim, and the claim for the subsequent period cannot be



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